

HIGH COURT OF SIKKIM

Statement showing Institution, Disposal and Pendency of cases as on 31.12.2018

Sl. No.	Cases	Total Pendency at the beginning of December 2018 (Civil-Criminal)		Institution during the month of December 2018 (Civil -Criminal)		Total disposal during the month of December 2018 (Civil- Criminal)		Pendency at the end of December 2018. (Civil- Criminal)	
1	WRIT PETITION	101	01	03	-	02	-	102	01
2	APPEAL	26	62	06	03	-	02	32	63
3	RSA	04	-	01	-	-	-	05	-
4	FAO	01	-	02	-	-	-	03	-
5	CONTEMPT	01	-	-	-	-	-	01	-
6	MISC.CASES	--	04	--	02	--	01	--	05
7	MISC.APPEAL	-	--	-	--	-	--	-	--
8	TRANSFER PETITION	01	-	-	--	01	-	-	-
9	BAIL APPLICATION	-	-	-	-	-	-	-	-
10	MAC APPEAL	10	-	-	-	--	-	10*	-
11	REVIEW	01	-	-	-	--	-	01	-
12	REVISION	07	05	03	-	-	-	10	05
13	MAT APPEAL	01	--	-	-	-	-	01	--
14	REVISION U/S 19 OF THE (FAM CT.)	01	-	-	-	-	-	01	-
15	LEAVE PETITION	--	03	-	-	-	-	--	03
16	ARBITRATION PETITION/APPEAL	02	--	-	--	-	--	02	--
17	S.A.O.	--	-	-	-	-	-	--	-
18	REFERENCE	-	-	-	-	-	-	-	-
19	C.O.	03	-	-	-	-	-	03	-
20	TAX APPEAL	03	-	-	-	--	-	03	-
21	Ex.P.	--	-	-	-	-	-	--	-
22	SP.JC.	-	-	01	-	-	-	01	-
	GRAND TOTAL	162	75	16	05	03	03	175	77

*02(Two) MAC Appeals have been restored in terms of the Order dated 10/10/2017 passed by Hon'ble Supreme Court in S.L.P No.27565 and 27566 of 2017.

(Signature)
Assistant Registrar
High Court of Sikkim
Gangtok

